

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3577  
ANSWERED ON Monday, August 11, 2025**

**Dormant Cashew Processing Companies in Kerala**

**3577. Shri Kodikunnil Suresh:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government is aware that a significant number of registered private limited cashew processing companies in Kerala, particularly in the districts of Kollam and Alappuzha have become dormant or non-operational due to severe financial constraints, lack of working capital and diminishing export competitiveness;**
- (b) whether the Government maintains detailed data on such inactive or non-filing private cashew companies;**
- (c) if so, the number of such entities identified in Kerala along with the action taken or proposed to facilitate their revival and reintegration into the formal economy; and**
- (d) whether the Government is considering any targeted interventions to revive such dormant cashew processing units, including but not limited to special credit restructuring mechanisms, simplified compliance relief for reactivation or leveraging Corporate Social Responsibility (CSR) funds of larger industries for cluster-based development;**

**ANSWER**

**Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.**

**(Shri Harsh Malhotra)**

- (a): Registration of Companies of Cashew processing is not specifically captured under incorporation of Companies code maintained under MCA-21. However, details of number of**

**Companies which are registered under the incorporation codes for “Growing of Edible Nuts” and “Processing of Edible Nuts” in the MCA 21 Portal, in Kerala and particularly in the districts of Kollam and Alappuzha are tabulated as under: -**

<b>Description</b>	<b>Kerala</b>	<b>Kollam District</b>	<b>Alappuzha District</b>
<b>Total Registered</b>	<b>129</b>	<b>8</b>	<b>9</b>
<b>Active</b>	<b>62</b>	<b>5</b>	<b>1</b>
<b>Inactive for e-filing</b>	<b>1</b>	<b>0</b>	<b>1</b>
<b>Strike-Off</b>	<b>58</b>	<b>3</b>	<b>1</b>
<b>Dormant under section 455</b>	<b>1</b>	<b>0</b>	<b>0</b>
<b>Under Liquidation</b>	<b>2</b>	<b>0</b>	<b>1</b>
<b>Dissolved (Liquidated)</b>	<b>5</b>	<b>0</b>	<b>5</b>

**(b) to (d): Does not arise in view of above reply.**

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